

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 5896/2024

[Arising out of impugned final judgment and order dated 04-08-2023 in CRR No. 440/2022 passed by the High Court of Jharkhand at Ranchi]

RINA KUMARI @ RINA DEVI @ REENA

Petitioner(s)

VERSUS

DINESH KUMAR MAHTO @ DINESH KUMAR MAHATO & ANR.

Respondent(s)

Date : 10-01-2025 This appeal was called on for pronouncement of Judgment today.

For Petitioner(s) Ms. Mohini Priya, AOR

For Respondent(s) Mr. Anup Kumar, AOR
Ms. Pragya Choudhary, Adv.
Ms. Shruti Singh, Adv.
Mr. Vaibhav Prasad Deo, Adv.
Mrs. Neha Jaiswal, Adv.
Mr. Shivam Kumar, Adv.
Mr. Awanish Gupta, Adv.

Mr. Vishnu Sharma, Standing Counsel, Adv.
Ms. Madhusmita Bora, AOR
Mr. Shiv Ram Sharma, Adv.
Mr. Dipankar Singh, Adv.
Mrs. Anupama Sharma, Adv.

Hon'ble Mr. Justice Sanjay Kumar pronounced the judgment of the Bench comprising Hon'ble the Chief Justice and His Lordship.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment placed on the file.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR